Office Memorandum

New Delhi, dated the 09.05.16

Subject:-Weekly Report in respect of important developments in CBEC for the week – 02.05.16 to 06.05.16 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 02.05.16 to 06.05.16.

1. Administrative Changes:-
   • Order regarding Non-Functional Up-gradation of 24 IRS(C&CE) officers in the grade of Principal Commissioner of Customs and Central Excise (HAG) in the pay scale of Rs. 67,000-79,000 has been issued vide Office Order No. 50/2016 dated 02.05.2016.
   • Order regarding partial modification in the chain of nominated link officers in the grade of Chief Commissioner of Customs and Central Excise has been issued vide Office Order No. 45/2016 dated 26.04.2016.

2. Legislative Changes:-
   • Notification No. 30/2016-Cus, dated 05.05.2016 has been issued to further amend Notification No. 12/2012-Customs dated 17.03.2012 so as to give effect to Post Budget changes.
   • Notification No. 31/2016-Cus, dated 05.05.2016 has been issued to further amend Notification No. 21/2012-Customs dated 17.03.2012 so as to exempt SAD on Charger, adopter, battery, wired headsets etc. Used in manufacture mobile of phones.
   • Notification No. 32/2016-Cus, dated 05.05.2016 has been issued to further amend Notification No. 24/2005-Customs dated 01.03.2005 BCD on Charger, adopter, battery, wired headsets etc. used in manufacture mobile of phones.
   • Notification No. 61/2016-Cus(N.T.) dated 04.05.2016 issued to appoint Common Adjudicating Authority in the cases investigated by DRI reg.
   • Notification No. 62/2016-Cus(N.T.) dated 04.05.2016 issued to appoint Common Adjudicating Authority in the cases investigated by DRI reg.
   • Notification No. 63/2016-Cus(N.T.) dated 04.05.2016 issued to appoint Common Adjudicating Authority in the cases investigated by DRI reg.
   • Notification No. 16/2016-Cus (ADD), dated 02.05.2016 has been issued to levy definitive anti-dumping duty on imports of Measuring, Tapes originating in or exported from Chinese Taipei, Malaysia, Thailand and Vietnam for a period of five years.
   • Notification No. 20/2016-CE, dated 05.05.2016 has been issued to further amend Notification No.01/2011-Central Excise dated 01.03.2011 so as to omit wireless data modem cards {Tariff item 8517} from the list of items attaching 1% Central Excise Duty.
   • Notification No. 21/2016-CE, dated 05.05.2016 has been issued to further amend Notification No. 02/2011-Central Excise dated 01.03.2011 so as to omit wireless data modem cards {Tariff Item 8517} from the list of items attaching 6% Central Excise Duty.
Notification No. 22/2016 dated 05.05.2016 has been issued to further amend Notification No. 12/2012-Central Excise dated 17.03.2012 so as to give effect to Post-Budget changes.

Notification No. 25/2016-CENT dated 05.05.2016 has been issued to further amend Notification No. 49/2008-Central Excise(N.T.) dated 24.12.2008 so as to specify MRP based assessment on Routers {Tariff item 8517 6930}


3. Any Circular:-

Circular No. 15/2016-Cus(AS) dated 03.05.2016 issued regarding instructions on monitoring of pendency in disbursal of reward to informers.

(Hemambika R. Priya)
Commissioner(Coordination)

1. Chairman, CBEC
2. Member (Central Excise)
3. Member (Admn.)
4. Member (Budget)
5. Member (Legal & IT)
6. Member (Customs)
7. Member(TPS/ST/GST)

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